

(JG)

Central Administrative Tribunal, Principal Bench

Original Application No.2917 of 2001  
M.A.No.2365/2001

New Delhi, this the 14th day of November, 2002

Hon'ble Mr.Justice V.S.Agarwal,Chairman  
Hon'ble Mr.A.P.Nagrath,Member(A)

1. Buddha  
S/o Shri Durga Prasad,  
Aged about 55 yrs.,  
R/o Jhuggi No: 12,  
Near Nizamuddin Rly. Station,  
New Delhi and working as  
C & W Cleaner in Delhi Division at  
New Delhi Railway Station, New Delhi

2. Gulaba  
S/o Shri Phally  
Aged about 46 yrs.  
R/o Jhuggi No: 12,  
Near Nizamuddin Rly. Station,  
New Delhi and working as  
C & W Cleaner in Delhi Division at  
New Delhi Railway Station, New Delhi

....Applicants

(By Advocate: Shri S.S. Tiwari)

Versus

1. Union of India, through  
The General Manager,  
Northern Railway,  
Baroda House, New Delhi
2. Divisional Personnel Officer,  
Northern Railway,  
DRM Office,  
New Delhi Railway Station  
New Delhi
3. Divisional Railway Manager(Delhi Division)  
DRM Office,  
New Delhi Railway Station  
New Delhi

....Respondents

(By Advocate: Shri Rajeev Bansal, proxy for Shri B.K.  
Aggarwal)

O R D E R (ORAL)

By Justice V.S.Agarwal,Chairman

It is not disputed that the applicants are similarly situated as those covered by the order passed by the respondents dated 21.6.97. It is not in dispute in these circumstances that a similar order can be passed to

*V.S.Ag*

maintain parity.

2. Under the circumstances, the present O.A. is disposed of with a direction to the respondents to extend the benefits contained in paragraph 3 and 4 of the aforesaid order dated 21.6.97 in O.A.No.3074/91. With these circumstances, the present O.A. is disposed of.

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*lmpd*  
( A.P. Nagrath )  
Member(A)

*Ag*  
( V.S. Aggarwal )  
Chairman

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